THE HIGH COURT OF MEGHALAYA SHILLONG

CORRIGENDUM

Dated, Shillong, the 31st October, 2019

No.HCM.II/440/2013-Estt/

In partial modification to this High

Court's notification No.HCM/II/440/2013-Estt/50, Dated 16.10.2019 the following may be read as follows:-

For	Be Read as
Smti. B.Khriam, Assistant District & Sessions Judge-cum-Special Judge	Smti. B.Khriam, Additional District & Sessions Judge-cum-Special Judge
(POCSO Act)	(POCSO Act)

By order;

REGISTRAR GENERAL

Memo No.HCM.II/440/2013-Estt/ 6417 A

31st October, 2019

Copy to for information:

- The Registrar-cum-PPS to Hon'ble the Chief Justice for his Lordship's kind information.
- The PS to Hon'ble Mr. Justice H.S.Thangkhiew for his Lordship's kind information.
- 3. The District & Sessions Judges Shillong/Tura/Jowai/Williamnagar/Nongpoh/Nongstoin/Ampati/Mawkyrwat.
- 4. Smti. M.Kharkongor, Chairperson, Meghalaya State Commission for Protection of Child Rights, Shillong for information.
- 5. Smti. M.D.Khongmen, Registrar (Admn), High Court of Meghalaya for information.
- 6. Shri.S.Chakrawarty, Senior Advocate, for kind information.
- 7. Smti.P.D.Bujarbaruah, Senior Advocate, for kind information.
- 8. The System Analyst, for uploading the same in the official website.
- 9. Notice Board.
- 10. Office file

REGISTRAR GENERAL